## NATIONAL COMPANY LAW TRIBUNAL NEW DELHI BENCH

CP No. 55 (ND)/2015

CORAM:

PRESENT: SH. S. K. MOHAPATRA HON'BLE MEMBER(T) SMT. INA MALHOTRA HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 04.10.2017

**NAME OF THE COMPANY:** Mohinish Kumar Vs. Prem Chand Super Steel Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

For the Petitioner (s) : None

For the Respondent (s): Mr. Navin Kumar, Advocate for R1 to 3

## ORDER

This case has been received on transfer from the Principal Bench. Respondent/ Judgment Debtors were directed to file details of their assets. The said affidavit is grossly inadequate. The details are deliberately not furnished, more particularly of the proceeds received of the shares sold by them. The bank details have also not been given. Respondent/ Judgment Debtors are restrained from operating any of their bank accounts.

This affidavit is view as a wilful suppression of facts and is being viewed very seriously.

The Judgment Debtors are directed to be present in court tomorrow i.e. 5.10.2017.

(S. K. Mohapatra)

Member (T)

(Ina Malhotra) Member (J)